

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 9/RP/2015

Subject : Review under Section 94(f) read with Regulation 103(1) of the CERC (Conduct of Business) Regulations 1999 of Order dated 7.5.2015 of the Central Electricity Regulatory Commission in Petition no. 68/MP/2013 in the matter of revision of pooled lignite price on account of inclusion of Mine-II Expansion lignite cost for the period from 2010-11 to 2013-14.

Date of Hearing : **27.9.2024**

Petitioner : NLCIL

Respondents : TANGEDCO and Ors.

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V, Member
Shri Harish Dudani, Member

Parties Present : Shri Anand Ganesan, Advocate, NLCIL
Ms. Swapna Seshadri, Advocate, NLCIL
Ms. Ritu Apurva, Advocate, NLCIL
Shri Karthikeyan Murugan, Advocate NLCIL
Ms. Sanjeevani Mishra, Advocate, NLCIL
Shri Shyam Shankaran R, NLCIL
Shri Srinivasan A, NLCIL
Shri S. Vallinayagam, Advocate, TANGEDCO
Shri R.Kathiravan, TANGEDCO

Record of Proceedings

This Petition has been listed pursuant to the APTEL judgment dated 3.7.2024 in Appeal No. 49/2016

2. After hearing the submissions of the learned counsel for the Review Petitioner and the learned counsel for the Respondent TANGEDCO at length, on the findings of the APTEL in its judgment dated 3.7.2024, the Commission directed both, the Petitioners and Respondent TANGEDCO to 'frame the issues' for adjudication in terms of the said judgment and to file the same vide separate affidavits, along with their written submissions (not exceeding three pages) on or before **18.10.2024**, after serving a copy to the other.

3. The Review Petition shall be listed for hearing on **29.10.2024**.

By order of the Commission

**Sd/-
(B. Sreekumar)
Joint Chief (Law)**

